

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8159 of 2021

Abid Ansari @ Hippi@Hipy Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Prabhat Kr. Sinha, Advocate
For the State : APP

Order No. 02: Dated: 6th September, 2021

Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Patratu P.S. Case No. 244 of 2020.

The prayer for bail of the petitioner was earlier rejected at that stage in B.A. No. 2980 of 2021.

The allegation reveals that one loaded country made pistol and two mobile phones were recovered from the possession of the petitioner.

The petitioner is in custody since 10.12.2020.

Regard being had to the period of custody and the observations made earlier, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Ramgarh, in connection with Patratu P.S. Case No. 244 of 2020.

(Rongon Mukhopadhyay, J.)

MM